

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

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**LOK SABHA
UNSTARRED QUESTION No. 3216
TO BE ANSWERED ON FRIDAY, THE 5th JANUARY, 2018
PAUSHA 15, 1939 (SAKA)**

“Ignorance of Warning by Private Companies”

3216. DR. SHRIKANT EKNATHSHINDE: SHRI DHARMENDRA
YADAV: SHRI VINAYAK BHAURAO RAUT: SHRI SHRIRANG APPA BARNE:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Union Government ignore several warnings from private companies on the complex technology required for a nationwide Goods and Services Tax (GST) to work smoothly and if so, the details thereof;
- (b) whether said technology was not ready for launch and if so, the details thereof;
- (c) whether there were other technical flaws that resulted in incorrect tax assessments and if so, the response of the Government thereto;
- (d) whether the Government has assessed the specific problems about the GST rollout and if so, the details thereof; and
- (e) the steps taken by the Government to address the said specific problems?

ANSWER

MINISTER OF STATE FOR FINANCE

(SHRI SHIV PRATAP SHUKLA)

- (a) No Sir.
- (b) GST was introduced from 1st of July, 2017. The technology platform and the requisite infrastructure was made ready for the first rollout of migration of existing taxpayers that started from the 8th of November, 2016. Further, GSTN has been working in a phased manner for releasing forms and functionalities on the GST common portal which are being made available as and when they are developed.
- (c) No Sir. Tax payment is done by taxpayers based on self-assessment basis and reported in the return filed by them.
- (d) & (e) The GST Council, based on specific problems faced by the trade and industry, has recommended various amendments to the legal provisions which have been carried out.